

ITEM NO.56

COURT NO.4

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30101/2024

[Arising out of impugned final judgment and order dated 28-11-2023 in FAO No. 5722/2023 passed by the High Court of Punjab & Haryana at Chandigarh]

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

KULWINDER SINGH & ORS.

Respondent(s)

Date : 28-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. K S Kang, Adv.
Mr. Amrendra Kumar Mehta, AOR
Mr. Sahil A Garg Narwana, Adv.
Ms. Anita Mahapatra, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

The petitioner to take fresh steps for service of
notice to the first respondent.

List after service is complete.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER